Authorisation to export iron ore

*447.SHRI SABIR ALI: Will the Minister of STEEL be pleased to state:

(a) whether Government has received any request from Metal Scrap Trading Corporation Ltd. (MSTC) seeking authorization to export iron ore on the pattern of export being done by Minerals and Metals Trading Corporation (MMTC); and

(b) if so, the details of the request received from MSTC and the action taken or proposed to be taken thereon?

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): (a) Yes, Sir.

(b) A proposal of MSTC to act as canalizing agency for export of iron ore with FE content 64% and above has been received and the same is under consideration.

Seats for weaker and socially disadvantaged background children under RTE Act

*448.SHRIMATI KANIMOZHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether according to section 12 of the Right to Education Act, all private unaided schools must allocate 25 per cent of the seats in Class I (or lowest grade) for children from economically weaker and socially disadvantaged backgrounds;

(b) whether Government has decided upon the definition of economically weaker and socially disadvantaged backgrounds;

(c) if so, the details thereof; and

(d) whether Government has recommended a formula for implementation of section 12 of the Act and if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) Section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that unaided schools not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority, as well as 'specified category' schools as per section 2(p) of the RTE Act, shall admit in class I, to the extent of at lest twenty-five per cent of the strength of that